

**HARYANA VIDHAN SABHA**

**XII SESSION**

**BULLETIN NO. 2**

**Monday the 3<sup>rd</sup> August, 2009**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday the 3<sup>rd</sup> August, 2009 from 2.00 P.M. to 5.52 P.M.).

**I OBITUARY REFERENCES**

The Chief Minister made reference to the deaths of the late :-

1. Shri Devendra Nath Divedi, former Member of Parliament.
2. Freedom Fighters of Haryana.
3. Martyrs of Haryana.

and spoke for 2 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 2 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for 2 minutes as a mark of respect to the memory of the deceased.

**II QUESTIONS**

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
12	06	1	---	31

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

(b) Un-starred: 04.

**III. NOTICE OF CALLING ATTENTION MOTION.**

When enquired, the Speaker informed Dr. Sita Ram and 4 other Members of his party that notice of their calling attention motion No. 5 regarding scarcity of power and water in the State has been disallowed and intimation was sent to them.

**IV RAISING VARIOUS MATTERS.**

Dr. Sita Ram, a member from the Indian National Lok Dal followed by other members of his party raised the matter regarding scarcity of power and water and drought situation in the some areas of the Haryana State and insisted that the Government may declare some areas of the State as drought affected.

Shri Phool Chand Mullana, a member from the Treasury Benches requested the Speaker that he may be allowed discussion on drought situation in some areas of the Haryana State under rule 84.

The Speaker on the request of Shri Phool Chand Mullana, allowed discussion under rule 84 on the above said matter after the conclusion of the business entered in the today's list of business.

#### **V INTIMATION REGARDING ABSENCE**

The Speaker informed the House that he had received a message dated 31<sup>st</sup> July, 2009 from Shri Lachhman Dass Arora, Industries Minister in which he has expressing his inability to attend the Session of Haryana Vidhan Sabha on 3<sup>rd</sup> August, 2009 onward as he has to go to pilgrimage of Baba Amarnath in Kashmir.

#### **VI. MOTION UNDER RULE 15.**

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

#### **VII. MOTION UNDER RULE 16.**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine- die.

The motion was put and carried.

#### **VIII. PAPERS LAID ON THE TABLE OF THE HOUSE**

By the Power Minister ( Sr. No. 1 to 4 laid)

1. The Haryana Development and Regulation of Urban Areas (Amendment) Ordinance, 2009 (Haryana Ordinance No. 7 of 2009).
2. The Haryana Urban Development Authority (Amendment) Ordinance, 2009 (Haryana Ordinance No. 8 of 2009).
3. The Social Justice and Empowerment Department Notification No. S.O. 54/C.A.56/2007/S.32/2009, dated the 19<sup>th</sup> June, 2009 regarding Haryana, Maintenance of Parents and Senior Citizens Rules, 2009, as required under section 32 (3) of the Maintenance and Welfare of Parents and Senior Citizens Act, 2007.
4. Reports of Housing Board, Haryana for the year 2007-2008, as required under section Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.

**IX. PRESENTATION OF SECOND INTERIM/PRELIMINARY REPORT OF COMMITTEE OF HARYANA VIDHAN SABHA ON YAMUNA ACCORDS AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

Ex-officio Chairperson ( The Hon'ble Speaker), Committee of the Haryana Vidhan Sabha on Yamuna Accords presented the Second Interim/Preliminary Report of the Committee of Haryana Vidhan Sabha on Yamuna Accords.

He also moved-

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

**X LEGISLATIVE BUSINESS**

**1. The Haryana Appropriation (No.3) Bill, 2009.**

At 3.13 PM the Finance Minister introduced the Haryana Appropriation (No.3) Bill, 2009 and also moved-

That the Haryana Appropriation (No.3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

**2. The Haryana Police (Amendment) bill, 2009.**

At 3.15 PM the Power Minister introduced the Haryana Police (Amendment) Bill, 2009 and also moved-

That the Haryana Police (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

**3. The Haryana Public Service Commission (Additional Functions) Amendment Bill, 2009.**

At 3.17 PM the Power Minister introduced the Haryana Public Service Commission (Additional Functions) Amendment Bill, 2009 and also moved-

That the Haryana Public Service Commission (Additional Functions) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 4, 5, 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

**4. The Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Haryana Validation Bill, 2009..**

At 3.20 PM the Power Minister introduced the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Haryana Validation Bill, 2009 and also moved-

That the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Haryana Validation Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

**5. The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2009.**

At 3.22 PM the Finance Minister introduced the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2009. and also moved-

That the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub-clause 2 of clause 1, clause 2, sub-clause 1 of clause 1 , Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

**6. The Haryana Municipal (Amendment) Bill, 2009.**

At 3.25 PM the Urban Development Minister introduced the Haryana Municipal (Amendment) Bill, 2009 and also moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 7 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Development Minister moved-

That the Bill be passed.

The motion was put and carried.

**7. The Haryana Municipal Corporation (Second Amendment) Bill, 2009.**

At 3.28 PM the Urban Development Minister introduced the Haryana Municipal Corporation (Second Amendment) Bill, 2009 and also moved-

That the Haryana Municipal Corporation (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 4, 5, 1, Enacting Formula and the Title were put one by one and carried.

The Urban Development Minister moved-

That the Bill be passed.

Shri Mahendra Partap Singh, a Member from the Treasury Benches, spoke for 9 minutes.

The Urban Development Minister, by way of reply, spoke for 5 minutes.

The motion was put and carried.

**8. Deen Bandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill, 2009.**

At 3.44 PM the Urban Development Minister introduced Deen Bandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill, 2009 and also moved-

That Deen Bandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 7 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Development Minister moved-

That the Bill be passed.

Shri Naresh Yadav, an Independent Member, spoke for 1 minute.

The motion was put and carried.

**9. The Haryana Co-operative Societies (Amendment) Bill, 2009.**

At 3.47 PM the Agriculture Minister introduced The Haryana Co-operative Societies (Amendment) Bill, 2009 and also moved-

That the Haryana Co-operative Societies (Amendment) Bill be taken into consideration at once. .

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture Minister moved-

That the Bill be passed.

S/shri S. S. Surjewala and Karan Singh Dalal, Members from the Treasury Benches, spoke for 16 and 2 minutes respectively.

Shri Tejendra Pal Singh Mann, an Independent Member, spoke for 6 minutes.

The Finance Minister, spoke for 8 minutes.

The Agriculture Minister, by way of reply, spoke for 2 minutes.

The motion was put and carried.

**10. The Haryana Urban Development Authority (Amendment) Bill, 2009.**

At 4.23 PM the Power Minister introduced the Haryana Urban Development Authority (Amendment) Bill, 2009 and also moved-

That the Haryana Urban Development Authority (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

**11. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2009.**

At 4.25 PM the Power Minister introduced the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2009 and also moved-

That the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 3, 1, Enacting Formula and the Title were put one by one and carried.

The Power Minister moved-

That the Bill be passed.

The motion was put and carried.

**12. The Court Fees (Haryana Amendment) Bill, 2009.**

At 4.27 PM the Minister of State for Revenue introduced the Court Fees (Haryana Amendment) Bill, 2009 and also moved-

That the Court Fees (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Revenue Minister moved-

That the Bill be passed.

The motion was put and carried.

**13. The Haryana Private Universities (Third Amendment) Bill, 2009.**

At 4.29 PM the Education Minister introduced the Haryana Private Universities (Third Amendment) Bill, 2009 and also moved-

That the Haryana Private Universities (Third Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2,1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

**14 YMCA University of Science and Technology Faridabad Bill, 2009.**

At 4.31 P.M. the Urban Development Minister introduced the YMCA University of Science and Technology Faridabad Bill, 2009 and also moved-

That the YMCA University of Science and Technology Faridabad Bill be taken into consideration at once.

The motion was put and carried.

On a suggestion made and agreed to by the House, it was decided that the Minister of Urban Development may be allowed to move the amendments as proposed by him.

The amendments moved by the Urban Development Minister were as under:-

1. In clause 2(b) after the signs and words, “ , or admitted to the privileges of,” shall be omitted.

2. In clause 2 (h) after the signs and word, “, or admitted to the privileges of,” shall be omitted.
3. In clause 2 (i) after the signs and words, “, or admitted to the privileges of,” shall be omitted.
4. Clause 4 shall be omitted and Clause 5 to be renumbered as 4.
5. In clause 5(1)(to be renumbered as 4(1), -
  - (i) the words “within territorial jurisdiction of” shall be omitted.
  - (ii) after the words, “ assigned to it” the word “by” shall be inserted.
6. Clause 6 to be renumbered as Clause 5 and in clause 6 (j)[(to be renumbered as 5(j)] , the words and sign, “ colleges,” “and institutions” shall be omitted.
7. In clause 6(t)[(to be renumbered as 5(t)].
  - (i) the words and sign, “any college, institution or” shall be omitted.
  - (ii) the words, “ admitted to the privileges” shall be omitted.
8. Clause 6(u)[(to be renumbered as 5 (u)] shall be omitted.
9. Clause 6 (v) [( to be renumbered as 5(v)] shall be omitted.

In view of above amendments the clauses 7 to 36 shall be renumbered as clauses 6 to 35 accordingly.

The Bill was then considered clause by clause.

Sub-Clause 2 of clause 1 was put and carried.

#### **Clause 2.**

The following amendments in clause 2(b), 2(h) and 2(i) moved by the Urban Development Minister-

In clause 2(b) after the signs and words, “ , or admitted to the privileges of,” shall be omitted.

In clause 2 (h) after the signs and word, “, or admitted to the privileges of,” shall be omitted.

In clause 2 (i) after the signs and words, “, or admitted to the privileges of,” shall be omitted.

was put and carried.

Clause 2, as amended, was put and carried.

**Clause 3** was put and carried.

The following amendments in clause 4 moved by the Urban Development Minister-

#### **Clause 4**

Clause 4 shall be omitted.  
was put and carried.



**Clause 5**

The following amendment in existing clause 5 (1) moved by the Urban Development Minister-

- i) the words “within territorial jurisdiction of” shall be omitted.
- ii) after the words, “ assigned to it” the word “by” shall be inserted.

was put and carried.

Clause 5(1), as amended, was put and carried.

Existing clause 5 renumbered as clause 4 .

The following amendments in clause 6 moved by the Urban Development Minister-

**Clause 6**

In clause 6 (j) the words and sign, “ colleges,” “and institutions” shall be omitted.

In clause 6(t) the words and sign, “any college, institution or” shall be omitted. the words, “ admitted to the privileges” shall be omitted.

Clause 6(u) shall be omitted.

Clause 6 (v) shall be omitted.

was put and carried.

Existing clause 6 renumbered as clause 5 and Existing clauses 7 to 36 renumbered as Clauses 6 to 35

Clauses 6 to 35 were put together and carried.

The Schedule, sub-clause 1 of clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Development Minister moved-

That the Bill, as amended, be passed.

Shri Karan Singh Dalal, a Member from the Treasury Benches, spoke for 2 minutes.

The Urban Development Minister by way of reply spoke for 1 minute.

The motion was put and carried.

**XI FELICITATION OF THE NEWLY ELECTED MEMBER OF RAJYA SABHA.**

The Power Minister with the permission of the Speaker, felicitated Shri Shadi Lal Batra to his unopposed election of Member of Rajya Sabha.

Shri Shadi Lal Batra, newly elected Member of Rajya Sabha thanked the Chairperson of the UPA Smt. Sonia Gandhi and the Chief Minister and all the Members of the House for reposing the confidence in him and assured that he would try his level best to uphold their confidence.

## **XII ANNOUNCEMENTS BY THE CHIEF MINISTER/THANKS BY THE MEMBERS.**

With the permission of the Speaker, the Chief Minister made the following announcements:-

- (i) Declaration of year 2009 as the year of the Farmers.
- (ii) Reduction in the rate of interest on short term crop loans for Kharif and Rabi crops from the existing rate of 7 per cent to 4 per cent.
- (iii) Reconciliation of loans would be taken within two months for those who apply to the reconciliation boards by 31<sup>st</sup> August, 2009.
- (iv) To give an additional interest subsidy of 3 per cent on loan being given by cooperative banks to petty shopkeepers and rural artisans.
- (v) To give a token money of Rs. 51,000 to the grand-daughters of freedom fighters on their weddings and monthly scholarship for them up to class 12 on the pattern of incentives to students belonging to Scheduled Castes and Backward Classes.
- (vi) Financial incentive to Rs. 400 per month would be given to each patwarkhana. Out of this Rs. 200 would be for sanitation and Rs. 200 for power and water bills.
- (vii) Varishtha Nagrik Samman Clubs would be set up in rural areas.
- (viii) Directing the concerned department to obtain necessary information with regard to the families who were given Shamlat Land or other private land for cultivation for the last so many years.
- (ix) Examining afresh the cases of BPL families.
- (x) To increase the widow pension from Rs. 650 to Rs. 750 per month.

S/shri S. S. Surjewala and Dharam Bir Gauba, Members from the Treasury Benches, Shri Arjan Singh, a Member from the Bahujan Samaj Party and Shri Naresh Sharma, an Independent Member congratulated the Chief Minister for making the above said announcements.

## **XIII RESUMPTION OF DISCUSSION ON SPECIAL REPORT OF THE COMMITTEE OF PRIVILEGES.**

The discussion on the Special Report of the Committee of Privileges was resumed. Shri K. L. Sharma, MLA was on his legs but he was not present in the House at that time, the Speaker asked if any other member want to speak on this report, he may do so.

No member rose to speak.

Thereafter, the motion-

That this House having considered the Special Report of the Committee of Privileges agrees with the recommendations contained therein.

The motion was carried.

**XIV MOTION UNDER RULE 84.****Drought situation in some areas of the State.**

At 5.07 P.M. Shri Phool Chand Mullana, a member from the Treasury Benches moved-

“That the drought situation in some areas of the State, be discussed.”  
and spoke for 16 minutes.

Shri Balwant Singh , a member from the Indian National Lok Dal, spoke for 2 minutes.

Smt. Sumita Singh, a member from the Treasury Benches, spoke for 1 minute.

The Power Minister, by way reply, spoke for 23 minutes.

**XV THANKS BY THE SPEAKER/CHIEF MINISTER**

Before adjourning the House sine-die, the Speaker observed that perhaps this is the last Session of the present Assembly, he thanked all the Members for extending him their fullest cooperation for smooth and efficient conducting of the proceedings of the House. He further said that he tried his level best to give more and more time to all the Members irrespective of the party affiliation and also encouraged the new Members to raise the matters of public importance in the House effectively. He further expressed that he had no words to express his gratitude to the Hon’ble Chief Minister who was kind enough to extend his gracious help in his legislative and administrative functioning.

He also complemented the media-persons who were engaged in connection with the proceedings of the House as well as covering the developmental activities of the State in these years. He also thanked all the Government Officers who were always given their cooperation to him. He further thanked the officials of Haryana Vidhan Sabha who worked day and night during the Session days.

The Chief Minister thanked the Speaker for conducting the proceedings of the House in smooth and efficient manner and also appreciated the Speaker for making good conventions to conduct the proceedings of the House and uphold that these conventions would be continued in future also. In the end, he thanked the officers/officials of the Haryana Vidhan Sabha for the cooperation extended by them.

The Sabha then adjourned sine-die.

**CHANDIGARH**  
**The 3<sup>rd</sup> August, 2009.**

**SUMIT KUMAR**  
**SECRETARY.**